

THE INDIAN STATES (PROTECTION
AGAINST DISAFFECTION) ACT, 1922.

(Made by the Governor General under the provisions of section 67B of the Government of India Act and received the assent of His Majesty signified by an Order of His Majesty in Council, dated the 12th March, 1923, and published in the Gazette of India, dated the 28th April, 1923.)

An Act to prevent the dissemination by means of books, newspapers and other documents of matter calculated to bring into hatred or contempt, or to excite disaffection against, Princes or Chiefs of States in India or the Governments or Administrations established in such States.

WHEREAS it is expedient to prevent the dissemination by means of books, newspapers and other documents of matter calculated to bring into hatred or contempt, or to excite disaffection against, Princes or Chiefs of States in India or the Governments or Administrations established in such States; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian States (Protection against Disaffection) Act, 1922.

Short title
and extent.

(2) It extends to the whole of British India, including British Baluchistan and the Sonthal Parganas.

2. In this Act, unless there is anything repugnant in the subject or context,—

Definitions.

(a) "book" and "newspaper" have the meanings respectively assigned to them by the Press and Registration of Books Act, 1867;

(b) "disaffection" includes disloyalty and all feelings of enmity; and

(c) "document"

XXV of 1922.

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